

**Central Administrative Tribunal  
Principal Bench**

**OA No.100/4321/2013**

New Delhi this the 23<sup>rd</sup> day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri M.S. Hassan,  
Aged about 56 years,  
S/o Shri Sibtay Hasan,  
R/o 233A, 3<sup>rd</sup> Floor,  
Akhtar Manzil Appartment,  
Gaffar Manzil, Jamia Nagar,  
New Delhi-110025.

...applicant

( By Advocate : Shri Rahul Arora for Shri Sidharth Joshi )

**Versus**

1. Delhi Development Authority,  
Through its Vice Chairman,  
Vikas Sadan, INA Market,  
New Delhi.

2. Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA Market,  
New Delhi.

...respondents

(By Advocate : Shri Arun Birbal )

**ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

The applicant, M.S. Hassan, has preferred the instant Original Application (OA), challenging the impugned charge-sheet dated 21.08.2013 (Annexure-A/1) being illegal, arbitrary and without

jurisdiction, invoking the provisions of Section 19 of the Administrative Tribunals Act, 1985.

2. The respondents have refuted the claim of the applicant and filed the reply. Virtually acknowledging the factual matrix, and reiterating the validity of impugned charge-sheet, they have stoutly denied all the allegations and grounds contained in the main OA and prayed for its dismissal.

3. At the very outset, learned counsel for applicant has stated that since the respondents have already dropped the impugned charge-sheet and enquiry proceedings, so, this OA has become infructuous.

4. In this view of the matter, the OA is, hereby, disposed of as having become infructuous, as prayed for.

**( V.N. Gaur )**  
**Member (A)**

**( Justice M.S. Sullar )**  
**Member (J)**

**23<sup>rd</sup> August, 2016**

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